

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4013  
ANSWERED ON:15.12.2009  
CRIME BY JUVENILES  
Kumar Shri P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of crimes committed by juveniles are on the rise in the country;
- (b) if so, the total number of such cases reported by the National Crime Records Bureau (NCRB) during each of the last three years; and
- (c) the steps taken by the Government to check cases of juvenile crimes in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): According to the National Crime Records Bureau (NCRB), which compiles data on crimes in the country, a total of 21,088, 22,865 and 24,528 cases of crimes by juveniles under Indian Penal Code (IPC) and a total of 4729, 4163 and 3156 cases of crimes by juveniles under various Special and Local Laws (SLL) were reported in the country during the period from 2006 to 2008 respectively.

(c): "Police" and "Public Order" being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens.

The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments and UT Administrations from time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.